

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 18.12.2015**

Petition No. 273/TT/2015

In the matter of

Approval of transmission tariff for Asset-I: 1500 MVA, 765/400 kV ICT-1 & associated bays at Varanasi GIS S/S (Anticipated DOCO: 31.12.2015), Asset-II: 1500 MVA, 765/400 kV ICT-2 & associated bays at Varanasi GIS S/S (Anticipated DOCO: 31.12.2015), Asset-III:330 MVAR, 765 kV Bus Reactor-1 at Varanasi GIS S/S.Asset-IV: 765 kV S/C Balia-Varanasi line and associated bays including 240 MVAR Line Reactor at both end (DOCO: 31.12.2015), Asset-V: 765kV S/C Gaya-Varanasi transmission line and associated bays including 240 MVAR Line Reactor (DOCO: 30.12.15), Asset-VI: 765 kV S/C Ranchi-Dharamjaygarh transmission line alongwith associated bays at Dharamjaygarh (Anticipated DOCO: 20.11.2015) under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2" under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor), Ajmer Road



Heerapura, Jaipur.

3. Jaipur Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor),Ajmer Road
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor),Ajmer Road
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building 11
Shimla-171 004
6. Punjab State Electricity Board
The Mall, Patiala - 147 001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana)-134109
8. Power Development Deptt.
Govt. of Jammu & Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.
(formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226 001
10. Delhi Transco Ltd
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Ltd,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Ltd,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Ltd,
Power Trading & Load Dispatch Group
Cennet Building, Adjacent to 66/11 kV Pitampura-3
Grid Building, Near PP Jewellers



Pitampura, New Delhi – 110034

14. Chandigarh Administration
Sector -9, Chandigarh
15. Uttarakhand Power Corporation Ltd.
Urjabhawan, Kanwali Road, Dehradun
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110002
18. Bihar State Power (Holding) Company Ltd
(formerly Bihar State Electricity Board -BSEB)
Vidyut Bhavan, Bailey Road, Patna – 800 001
19. West Bengal State Electricity Distribution Company
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City
Calcutta - 700 091
20. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar - 751 007
21. Damodar Valley Corporation
DVC Tower, Maniktala
Civic Centre, VIP Road, Calcutta - 700 054
22. Power Department
Govt. Of Sikkim, Gangtok - 737 101
23. Jharkhand State Electricity Board
In front of main secretariat
Doranda, Ranchi - 834002

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL



Shri R. Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL

For respondents : None

ORDER

In the instant petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for Asset-I: 1500 MVA, 765/400 kV ICT-1 & associated bays at Varanasi GIS Sub-station, Asset-II: 1500 MVA, 765/400 kV ICT-2 & associated bays at Varanasi GIS Sub-station, Asset-III: 330 MVAR, 765 kV Bus Reactor-1 at Varanasi GIS Sub-station, Asset-IV: 765 kV S/C Balia-Varanasi line and associated bays including 240 MVAR Line Reactor at both end, Asset-V: 765kV S/C Gaya-Varanasi transmission line and associated bays including 240 MVAR Line Reactor, Asset-VI: 765 kV S/C Ranchi-Dharamjaygarh transmission line alongwith associated bays at Dharamjaygarh under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2" under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 (hereinafter referred to as "the 2014 Tariff Regulations") from anticipated COD to 31.3.2019. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations".

2. The details of the scheduled and the anticipated date of commercial operation of the assets covered in the instant petition are as follows:-



Sr. No.	Asset No.	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
1	Asset-I	27.8.2014	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
2	Asset-II	27.8.2014	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
3	Asset-III	27.8.2014	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
4	Asset-IV	27.8.2014	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
5.	Asset-V	27.8.2014	30.12.2015 (Anticipated)	30.12.2015 (Anticipated)
6.	Asset-VI	27.8.2014	20.11.2015 (Anticipated)	31.12.2015 (Anticipated)

3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.



5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset I	544.69	2,383.41	2,474.41	2,414.66
Asset II	496.29	2,209.64	2,320.70	2,267.78
Asset III	293.46	1,246.79	1,279.15	1,252.05
Asset IV	2,003.24	8,433.71	8,616.74	8,392.25
Asset V	2,977.83	11,746.86	11,631.37	11,342.91
Asset VI	4,633.17	12,919.24	12,801.13	12,499.73

B. Annual transmission charges allowed are as follows:-



(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset I	429.55	1,879.59
Asset II	397.03	1,767.71
Asset III	200.04	849.90
Asset IV	1,585.28	6,674.07
Asset V	2,225.93	8,780.77
Asset VI	2,310.41	9,313.49

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

